

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

Original Application No. 225 of 1991

Date of decision 30.4.1992

Binay Kumar Khamari Applicant

Versus

Union of India & Others Respondents

For the applicant Mr. Antaryami Rath,
Advocate

For the respondents Mr. A. K. Mishra
Standing Counsel
(Central Government)

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C O R A M

HON'BLE MR. K. P. ACHARYA, VICE-CHAIRMAN

AND

HON'BLE MR. C. S. PANDEY, MEMBER (ADMINISTRATIVE)

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1. Whether the reporters of local newspapers may be allowed to see the judgment ? Yes
2. To be referred to reporters or not ? *Ans*
3. Whether Their Lordships wish to see the fair copy of the judgment ? Yes

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JUDGMENT

MR .K.P .ACHARYA, VICE-CHAIRMAN, In this application under Section 19 of the Administrative Tribunals Act, 1985, the petitioner challenges the order of termination passed against him terminating his services as E.D.S.P.M., Krishna Nagar within the district of Cuttack.

2. The petitioner was working in the place of Anil Kumar Dash whose services were reinstated to the said post. Hence the petitioner had to vacate the same post. Hence this application has been filed with the aforesaid prayer.

3. We have heard Mr .Antaryami Rath, learned counsel for the petitioner and Mr .A.K.Mishra, learned Standing Counsel for the Central Government. We find no illegality to have been committed by the departmental authority in terminating the services of the petitioner as the permanent incumbent came back to the post in question, but at the same time we would commend to the Chief Post Master General that in view of the unblemished services rendered by the petitioner for about ten years, it would be a hard stroke on the part of the petitioner to make him to go with begging bowls. Therefore we strongly recommend the case of the present petitioner to the Chief Post Master General to sympathetically consider the case of the petitioner for appointment to some equivalent post. We were told that a similar post is vacant at Talchua within the district of Cuttack. The C.P.M.G. should sympathetically consider the case of the petitioner for appointment to the said post. Thus the application is accordingly disposed of.

No costs.

Chaudhury
MEMBER (ADMINISTRATIVE)

Central Administrative Tribunal
Cuttack Bench, Cuttack
dated the 30th April, 1992/Sahoo

30/4/92
VICE-CHAIRMAN